

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-307
IB-2200(ND)2019

IN THE MATTER OF:

M/s Baba Deep Singh Shuttering Pvt Ltd

Vs

M/s A & A Infracon Pvt Ltd

....Applicant

....Respondent

SECTION

Under Section-9 of IBC

Order delivered on 13.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Nikunj Hurria.
For the Respondent : Adv. Swasawpi Deb Ray.

ORDER

Ld. counsel for Corporate Debtor/respondent prayed for adjournment on the ground that main counsel is not available in court today. No further adjournment will be granted on any ground. List the case for further hearing on 14.01.2020.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Rakhi)